

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 20/14 of NC-VI dated 26.12.2013

Meeting No. 20/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.12.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K.Ojha	A.D	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. S.K.Panigrahi	E.O	DGFT

The minutes of the minutes No 18/14 dated 28.11.2013 and minutes no 19/14 dated 12.12.2013 sent by e mail to all members of the committee were ratified by the members.

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	746	Party Name:KLF NIRMAL INDUSTRIES (P) LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status: Approved
	HQ File :01/85/171/042/AM14	Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vol.I for export of Sesame Oil against import of Sesame Seed.		
	The Committee noted the comments furnished by Directorate of Vanaspati, Vegetable Oils and Fats vide their O.M No. 4 (10)/ 2007 –Exp. Dated 25.10.2013 , wherein import of 100 MT of sesame seed was allowed for export of 44.22 MT sesame Oil. The comments also states that in this manufacturing process there will be a recovery of 49.868 MT of sesame oil cake as bye product . The Committee noted that the commercial value of bye product comes to Rs 13,46,436/- (@ Rs.27000/- Per MT) as submitted by the applicant vide their letter dated 19.12.2013. Going by the per MT CIF Value of import item . Rs. 13,46,436/- is the value of 15.22 MT of import item. According to the value of recoverable wastage of sesame Oil Cake , the import entitlement of the applicant works out to 84.78 MT . Accordingly committee decided to fix the ad-hoc norms as under :-			
	Export Item	Qty.	Import Item	Qty.

Sesame Oil	44.222 MT	Sesame Seed	84.78 MT
RA may take consequential action as per policy / procedure.			

2	747 Case No.:13/17/85-ALC3/2013	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00116/AM14/	RLA File :03/94/040/00531/AM14/	Lic.No/Date:0310751381 26.09.2013	Deferred
	The case was discussed in the meeting taking into account the views of MFPI representative Committee decided to request the applicant to furnish a copy of export order. The case was deferred and to be placed before the committee on 23.1.2014			

3	748 Case No.:9/14/85-ALC3/2013	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00093/AM14/	RLA File :09/24/040/00186/AM14/	Lic.No/Date:0910056925 26.07.2013	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

4	749 Case No.:7/17/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	It was decided to issue D.O reminder to MSME to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

5	750	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/081/AM10	RLA File :03/94/40/405/AM10	Lic.No/Date:0310533738 13.08.2009	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

6	751	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/084/AM13	RLA File :13/24/40/011/AM13	Lic.No/Date:1310039791 23.05.2012	Rejected
	The committee decided to reject the case as no reply received from the applicant despite two reminders dated 15.10.2013 and 09.12.2013 issued to the firm.			

7	752	Party Name:TASTE'L FILE FOOD PVT. LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/40/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
	The committee discussed the case and decided to call for following information from the firm :- 1. Details of ingredients in export product 2. Export quantity in weight 3. Indigenous items details to be included. The case was deferred and to be placed before the committee on 23.1.2014			

8	753	Party Name:STAR VET CHEM PVT LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	Case No.:1/16/85-ALC3/2013			
	HQ File :01/85/050/00100/AM14/	RLA File :32/24/040/00004/AM14/	Lic.No/Date:3210064990 11.07.2013	Referred back to RA
	It was noted that RA Coimbatore vide their e mail communication dated 20.11.2013 informed that they have directed the firm to surrender the advance Authorisation immediately and regularize the case .It was decided to request RA (Coimbatore) to intimate the course of action taken on the said Advance Authorisation issued.			

9	754	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	Case No.:11/17/85-ALC3/2013			
	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Deferred

It was noted that information called for from the firm vide this office letter dated 11.12.2013 has not been received. It was decided to remind the applicant to furnish the requisite information. The case was deferred and to be placed before the committee on 23.1.2014

10	755 Case No.:7/17/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00110/AM14/	RLA File :31/83/040/00086/AM14/	Lic.No/Date:3110060277 13.09.2013	Deferred
	It was decided to remind the applicant to furnish the information as called for by the Deptt. of C&PC vide their letter dated 16.12.2013. The case was deferred and to be placed before the committee on 23.1.2014			

11	756 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Deferred
	It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

12	757 Case No.:2/17/85-ALC3/2013	Party Name:SHREE RENUKA SUGARS LTD.,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00105/AM14/	RLA File :07/24/040/00206/AM14/	Lic.No/Date:0710098336 17.09.2013	Deferred
	It was decided to remind Directorate of sugar to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

13	758 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Approved
	The Committee decided to approve the ad-hoc norms as per the written comments furnished by the Directorate of cashewnut and cocoa Development vide their letter No. CO4/C01/13-14 dated 12.12.2013 as under :-			
	Export Item	Qty.	Import Item	Qty.
	Cocoa extract (Polyphenol content minimum 30%)	1 kg	Cocoa powder (less than 2% butter)	14.28 kg
	RA may take consequential action as per policy / procedure.			

14	759 Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Deferred
	It was decided to remind Department of Pharmaceuticals to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

15	760 Case No.:6/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00027/AM14/	RLA File :10/24/040/00088/AM13/	Lic.No/Date:1010052934 21.03.2013	Approved
	The committee discussed the case and it was noted that since the main process is mixing, 2 % wastage recommended by MFPI may not be allowed. Committee decided to fix the ad-hoc norms on the basis of MFPI's written comments furnished vide their O.M no 88/DGFT/2011 dated 6.12.2013 except 2 % wastage on net content declaration basis as under :-			

Export Item	Qty.	Import Item	Qty.
Sesame Sauce containing net content of imported oyster sauce of same quality and specification as imported of 9353.271 kg	93470.00 kg	Oyster Sauce	9353.271 kg.

RA may take consequential action as per policy / procedures.

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761	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013	Status:
Case No.:4/5/85-ALC3/2013		26.12.2013	
HQ File :01/85/050/00025/AM14/	RLA File :10/24/040/00084/AM13/	Lic.No/Date:1010052936	Approved
		21.03.2013	
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The committee discussed the case and it was noted that since the main process is mixing , 2 % wastage recommended by MFPI may not be allowed . Committee decided to approve the ad-hoc norms on the basis of MFPI's written comments furnished vide their O.M no 88/DGFT/2011 dated 6.12.2013 except 2% wastage , on net content declaration basis as under :-			
Export Item	Qty.	Import Item	Qty.
Oriental Sauce with net content of imported oyster sauce of same quality and specification as imported of 22430 kg	93450.00 kg	Oyster Sauce	22430.00 kg.
RA may take consequential action as per policy / procedures.			

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762 Case No.:5/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
HQ File :01/85/050/00026/AM14/	RLA File :10/24/040/00089/AM13/	Lic.No/Date:1010052940 21.03.2013	Approved

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The committee discussed the case and it was noted that since the main process is mixing , 2 % wastage recommended by MFPI may not be allowed . Committee decided to approve the ad-hoc norms on the basis of MFPI's written comments furnished vide their O.M no 88/DGFT/2011 dated 6.12.2013 except 2% wastage , on net content declaration basis as under :-

Export Item	Qty.	Import Item	Qty.
Kon Loh Sauce with net content of imported oyster sauce of same quality and specification as imported of 9914.00 kg and	93450.00 kg	1 Oyster Sauce	9914.00 kg.
		2. White vinegar	1345.80 kg

	kg. and White Vinegar1345.800 kg			
	RA may take consequential action as per policy / procedures.			

18	763 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
	It was noted that clarification has been sought from RA Madurai for issue of Advance Authorisation under para 4.7 as the import item is listed in chapter 8 of ITC HS which has not been received. Committee decided to remind RA to expedite their reply. The case was deferred and to be placed before the committee on 23.1.2014.			

19	764 Case No.:7/13/85-ALC3/2013	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00081/AM14/	RLA File :03/94/040/00321/AM14/	Lic.No/Date:0310742217 19.07.2013	Rejected
	The Committee decided to reject the case as firm has not submitted the information called for despite reminders dated 15.10.2013 and 09.12.2013.			

20	765 Case No.:4/9/85-ALC3/2013	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00058/AM14/	RLA File :03/94/040/00090/AM14/	Lic.No/Date:0310733980 10.05.2013	Rejected.
	The Committee decided to reject the case as firm has not submitted the information called for despite reminders dated 28.9.2013 and 09.12.2013.			

21	766 Case No.:12/17/85-ALC3/2013	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00115/AM14/	RLA File :03/94/040/00471/AM14/	Lic.No/Date:0310749505 13.09.2013	Deferred
	It was decided to remind Department of Pharmaceuticals to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

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767 Case No.:4/20/85-ALC3/2012	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Approved
It was noted that firm vide their e mail communication dated07.12.2013 informed that the type of roasting of export product is Medium dark. MFPI representative clarified in the meeting that medium roasting and medium dark are one and the same thing. Accordingly Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide their O.M No. 37/DGFT/ 2012 dated 25.11.2013 as under :-			
Export Item	Qty.	Import Item	Qty.
Roasted and grinded coffee containing green coffee beans of same quality and specification as imported.	15400.00kg	Green Coffee beans (Vietnam Robusta Cherry)	17690.00 kg
RA may take consequential action as per policy / procedure.			

23	768 Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status: Differed
	HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Defer Date:26.12.2013
	It was decided to remind the firm to furnish the information called for vide letter dated 10.12.2013.The case was deferred and to be placed before the committee on 23.1.2014.			

24	769 Case No.:10/13/85-ALC3/2013	Party Name:GILLETTE INDIA LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00084/AM14/	RLA File :04/24/040/00094/AM14/	Lic.No/Date:0410148446 02.08.2013	Rejected
	The committee decided to reject the case as firm has not furnished the information called for despite two reminders dated 17.10.2013 and 10.12.20`13.			

25	770 Case No.:2/12/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00072/AM14/	RLA File :02/24/040/00047/AM14/	Lic.No/Date:0210192135 23.07.2013	Deferred
	It was decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

26	771 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that firms reply regarding standard- A and standard –B of imported Tea is not acceptable Shipping marks cannot be used as description as input item. It was decided that firm may be asked to clarify further in the matter . It was further decided that a D.O reminder may be issued to Chairman (Tea Board) with copy to Plantation Division of Department of Commerce. The case was deferred and to be placed before the committee on 23.1.2014			

27	772 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	The case was discussed in the meeting and it was noted that firms reply regarding standard- A and standard –B of imported Tea is not acceptable Shipping marks cannot be used as description as input item. It was decided that firm may be asked to clarify further in the matter . It was further decided that a D.O reminder may be issued to Chairman (Tea Board) with copy to Plantation Division of Department of Commerce. The case was deferred and to be placed before the committee on 23.1.2014			

28	773 Case No.:5/17/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00108/AM14/	RLA File :05/24/040/00174/AM14/	Lic.No/Date:0510366200 19.09.2013	Deferred
	It was decided that the case may be referred to MSME for their comments. The case was deferred and to be placed before the committee on 23.1.2014			

29	774 Case No.:6/17/85-ALC3/2013	Party Name:BIKANERVALA FOODS PVT.LTD.	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00109/AM14/	RLA File :05/23/040/00278/AM14/	Lic.No/Date:0510367314 01.10.2013	Deferred
	It was noted that MSME has called for certain information from the firm vide their letter No. 17 (4) (1)/2013-Food dated 26.12.2013 . Committee decided that firm may be reminded to furnish the requisite information to MSME . The case was deferred and to be placed before the committee on 23.1.2014			

	775 Case No.:4/17/85-ALC3/2013	Party Name:APIS INDIA LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00107/AM14/	RLA File :05/23/040/00259/AM14/	Lic.No/Date:0510366709	Deferred

30			25.09.2013	
	It was noted that MSME has called for certain information from the firm vide their letter No. 17 (4) (1)/2013-Food dated 26.12.2013 . Committee decided that firm may be reminded to furnish the requisite information to MSME . The case was deferred and to be placed before the committee on 23.1.2014			

31	776 Case No.:3/10/85-ALC3/2013	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00061/AM14/	RLA File :09/24/040/00126/AM14/	Lic.No/Date:0910056609 04.07.2013	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

32	777 Case No.:5/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00042/AM14/	RLA File :05/23/040/00014/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred
	The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014			

	778	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/165/AM12	RLA File :05/23/040/310/AM12	Lic.No/Date:0510307061	Deferred

33	HQ File :01/85/050/100/AM12	RLA File :05/23/040/010/AM12	Lic.No/Date:0510007301 15.11.2011	Deferred
The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014				

34	779 Case No.:5/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/035/AM13	RLA File :05/23/040/517/AM12	Lic.No/Date:0510320564 21.03.2012	Deferred
	The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014			

35	780 Case No.:2/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421 16.05.2013	Deferred
	The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014			

36	781 Case No.:10/39/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014			

	782	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2013	Status:
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			ALC3/2013 26.12.2013	
37	HQ File :01/85/050/116/AM13	RLA File :05/23/040/216/AM13	Lic.No/Date:0510335271 20.09.2012	Deferred
The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014				
38	783	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/099/AM13	RLA File :05/23/040/064/AM13	Lic.No/Date:0510307961 15.11.2011	Deferred
The case was discussed in the meeting and representative of MFPI was requested to re-examine the matter and furnish their comments. The case was deferred and to be placed before the committee on 23.1.2014				
39	784 Case No.:4/20/85-ALC3/2013	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Deferred
It was decided to remind Directorate of Sugar to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014				

40	785 Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014				

41	786 Case No.:9/20/85-ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00128/AM14/	RLA File :03/94/040/00987/AM13/	Lic.No/Date:0310757481 11.11.2013	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014				

42	787 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

43	788 Case No.:1/20/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00120/AM14/	RLA File :10/24/040/00048/AM14/	Lic.No/Date:1010055383 05.11.2013	Referred back to RA for action
	It was noted that ad-hoc norms for the same product for the same firm already fixed in Norms Committee in its meeting No 15 dated 17.10.2013 (case no 573) .Committee decided that RA concerned to take consequential action in terms of para 4.7.1.(b) of HBP Vol-I 2009-14.(updated 5 th June 2012.)			

44	789 Case No.:10/20/85-ALC3/2013	Party Name:METRO EXPORTERS PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00129/AM14/	RLA File :03/95/040/00596/AM14/	Lic.No/Date:0310758099 18.11.2013	Deferred
	It was decided to remind Department of Pharmaceuticals to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

45	790 Case No.:8/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00127/AM14/	RLA File :03/94/040/00652/AM14/	Lic.No/Date:0310757194 07.11.2013	Deferred
	The case was discussed in the meeting and it was noted that the item of export is a bye product in the process of extraction of Cocoa butter from cocoa paste. Therefore , ad-hoc norms need to factor in the recoverable wastage i.e cocoa butter .Committee decided to remind MFPI to expedite their comments The case was deferred and to be placed before the committee on 23.1.2014			

46	791 Case No.:7/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00126/AM14/	RLA File :03/94/040/00694/AM14/	Lic.No/Date:0310757199 07.11.2013	Deferred
	The case was discussed in the meeting and it was noted that the item of export is a bye product in the process of extraction of Cocoa butter from cocoa paste. Therefore , ad-hoc norms need to factor in the recoverable wastage i.e cocoa butter .Committee decided to remind MFPI to expedite their comments The case was deferred and to be placed before the committee on 23.1.2014.			

47	792 Case No.:2/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00121/AM14/	RLA File :07/24/040/00116/AM14/	Lic.No/Date:0710097712 23.08.2013	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

48	793 Case No.:3/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00122/AM14/	RLA File :07/24/040/00115/AM14/	Lic.No/Date:0710097711 23.08.2013	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

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794 Case No.:11/20/85-ALC3/2013	Party Name:VILAYTI MANUFACTURING CO.,	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
HQ File :01/85/050/00130/AM14/	RLA File :03/95/040/00572/AM14/	Lic.No/Date:0310753961 17.10.2013	Approved
The Committee discussed the case in the light of Comments furnished by DIPP vide their letter No. 12/120/2013-TSW/794 dated 26.12.2013. Committee decided to allow import item at Sl. No 2,3 &4 together within a value limit of 5% of CIF value and not FOB value as recommended by DIPP :-			
Export Item	Qty.	Import Item	Qty.
Hair pins made of M.S .Non Alloys steel wire.	8000.00kg	1.Relevant M.S .Non Alloys steel wire.	8160.00 kg (@1.02 kg /kg content in the export product)
		2.Paint 3.Varnish 4. Pet tube coating reducer	Import items at sl. No 2,3 &4 together to be allowed within a value limit of 5% of CIF value
		5.Papert tags 6. Poly propylene plastic container for	As per Policy governing to packing material

		packing	
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RA may take consequential action as per policy / procedure.

50	795 Case No.:5/20/85-ALC3/2013	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:20/85-ALC3/2013 26.12.2013	Status:
	HQ File :01/85/050/00124/AM14/	RLA File :13/24/040/00032/AM14/	Lic.No/Date:1310044938 28.10.2013	Deferred
	It was decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 23.1.2014			

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